

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

**LOK SABHA
UNSTARRED QUESTION NO. 521**

TO BE ANSWERED ON WEDNESDAY, THE 16.09.2020

Supreme Court Bench in Chennai

521. SHRI A.K.P. CHINRAJ:
SHRI S. JAGATHRAKSHAKAN:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has received any proposal from the Lawyers Association to open a Supreme Court branch/bench in Chennai, Tamil Nadu for the convenience of people of Southern States and to reduce time and money on litigations;
- (b) if so, the details thereof; and
- (c) the action taken by the Government on these requests?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS &
INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

(a) to (c): Representations have been received from time to time from various quarters for establishment of Benches of Supreme Court in various parts of the country. The Law Commission, in its 229th Report had also suggested that a Constitutional Bench be set up at Delhi and four Cassation Benches be set up in the Northern region at Delhi, the Southern region at Chennai/Hyderabad, the Eastern region at Kolkata and the Western region at Mumbai. The idea of a separate Bench of Supreme Court outside Delhi has not found favour with the Supreme Court of India.
